

- (b) if so, the reasons therefor and the impact of such burning;
- (c) how the burning has impacted pollution levels of Delhi and other neighbouring cities; and
- (d) the steps the Ministry has taken or proposed to take to prevent such wasteful and harmful exercise of burning very essential fodder resource which is badly required in some other parts of the country?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI ANIL MADHAV DAVE): (a) As per the information furnished by Government of Punjab, residue generation from paddy is about 19.70 million tonnes (MT). Government of Haryana has reported that about 6.18 MT of paddy crop residue is generated per annum.

(b) The main reasons for burning of dry paddy straw in Punjab and Haryana include the limited period available between harvesting of paddy and sowing of wheat and other crops, shifting from human labour to machines for harvesting, high cost involved in cutting and transportation of stubbles etc.

(c) There is no conclusive study available that burning of paddy crop residue in the States like Punjab and Haryana would always impact quality of air in the States/UT like Rajasthan, Delhi etc. As per the Report of IIT, Kanpur, the back trajectory analyses suggest that the Crop Residue Burning and other biomass emissions may be transported to Delhi from the sources upwind of Delhi.

(d) Stubble burning has been banned in Punjab and Haryana. Governments of Punjab and Haryana have been advised for strict implementation of the ban during the review meetings held by the Central Government. Various alternative uses of paddy straw have been taken up including setting up of bio-mass based power projects, pilot demonstration project for ethanol production and demonstration units for paddy straw based briquettes etc.

#### **Dumping of industrial waste on ground and water**

536. SHRI KAPIL SIBAL: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether there are major health problems due to dumping of industrial waste on ground and in water bodies and if so, the details thereof;
- (b) the State/Union Territory-wise details regarding dumping of industrial waste on ground and in water bodies during the last three years; and

(c) whether any measures are taken by Government during that period to control this menace and if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI ANIL MADHAV DAVE): (a) and (b) Unscientific and unregulated dumping of industrial and hazardous waste may cause health problems. The Government has not conducted any survey to ascertain the numbers of industrial units which are dumping their chemical waste under the ground leading to contamination of groundwater. However, the Government implements a World Bank aided project namely Capacity Building for Industrial Pollution Management Project (CBIPMP). One of the project outcomes is identification of contaminated sites under which 100 (hundred) such sites have been identified for further investigation and remediation, if needed. Based on preliminary investigation, 64 sites have been identified as sites with soil and/or groundwater contamination.

(c) The main steps taken by the Government to control water pollution include the following:

- (i) Issuance of directions under Section 5 of Environment (Protection) Act, 1986 to industries and under Section 18(1)(b) of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.
- (ii) Installation of Common Effluent Treatment Plants.
- (iii) Issuance of directions for implementation of Zero Liquid Discharge.
- (iv) Preparation of action plan for sewage management and restoration of water quality in aquatic resources by State Governments.
- (v) Installation of On-line Effluent Monitoring System to check the discharge of effluent directly into the rivers and water bodies.
- (vi) Setting up of monitoring network for assessment of water quality.
- (vii) Formulation of stricter regulations/rules.
- (viii) Promotion of cleaner production.
- (ix) Various Waste Management Rules have been redrafted and Plastic Waste Management Rules 2016, e-waste (Management) Rules, 2016, Bio-Medical Waste Management Rules, 2016, Construction and Demolition Waste

Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Solid Waste Management Rules, 2016 have been notified.

- (x) Revision of existing environmental standards and formulation of new standards for prevention and control of pollution from industries.

#### **Notice on Baina beach beautification project**

537. SHRI SHANTARAM NAIK: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether it is a fact that the National Green Tribunal has given a notice to the Coastal Zone Management Authority of Goa (GCZMA) and the Goa Tourism Development Corporation (GTDC) in the matter of Baina beach beautification project;
- (b) what are the grounds on which the notice has been given;
- (c) the details of violations noted by NGT; and
- (d) the details of stand taken by GCZMA and GTDC respectively?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI ANIL MADHAV DAVE): (a) to (c) As per information available from the Goa Coastal Zone Management Authority (GCZMA), the National Green Tribunal (NGT), Western Zone at Pune have issued notice in the matter of 'Goa Foundation Vs Goa Tourism Development Corporation (GTDC) & others', to GTDC, GCZMA and other respondents for admission of the Application. No orders have been passed by the Tribunal in the matter.

(d) The GTDC, in its reply, have questioned maintainability of the Application in terms of the NGT Act, 2010. It has also contended that the beach beautification project has been taken up with due permission of the GCZMA and in accordance with the Coastal Regulation Zone Notification, 2011. The GCZMA has not yet filed the reply.

#### **Action plan on containing climate**

538. SHRI RAJEEV SHUKLA: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) what is the action plan of Government, so far as containing climate is concerned after ratification of Paris Accord; and
- (b) the details in this regard?